



2026:DHC:6882



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 19.08.2026*

CNR No. DLHC010285472026

+ **BAIL APPLN. 2508/2026, CRL.M.A.25421/2026 & 25420/2026**

NAFE SINGH @ MANTRI

.....Petitioner

Through: Mr. Aakash Godara, Advocate
(*through video conferencing*).

versus

STATE (N.C.T. OF DELHI) & ANR.

.....Respondent

Through: Mr. Amit Ahlawat, APP for State
with IO/ACP Anil Kumar.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks regular bail in case FIR No. 766/2015 of PS Chhawla for offence under Section 302/307/34 IPC and Section 27/54/59 of Arms Act.

2. After last date, status report was filed. I have heard learned counsel for accused/applicant and learned APP for State assisted by IO/ACP Anil



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Kumar.

3. Broadly speaking, allegation against the accused/applicant is as follows. On 20.12.2015, the accused/applicant accompanied with co-accused Pradeep, Ashok and Dharmender attacked the deceased and fired multiple gunshots, thereby killing him on the spot. In the incident, the eye witness Suraj Bhan escaped without any injury, but subsequently in the year 2024, Suraj Bhan was murdered.

4. Learned counsel for accused/applicant seeks grant of bail on parity with co-accused Pradeep, who was granted bail by this court vide judgment dated 16.03.2026.

5. Learned APP for State assisted by the IO strongly opposes bail application of the accused/applicant, contending that this is not a fit case for parity with the co-accused Pradeep.

6. The only ground on which bail is sought being parity with co-accused Pradeep, I have examined both the cases. I find substance in the submission of prosecution that case of the present accused/applicant is distinct from that of co-accused Pradeep.

7. That is so because admittedly, earlier in the year 2023, the present accused/applicant was granted interim bail for a period of 07 days but he



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jumped bail and could be arrested only in the year 2025 after he was declared Proclaimed Offender. That did not happen in this case of co-accused Pradeep. The accused/applicant having jumped the interim bail in such a manner, I am in agreement with the prosecution that it cannot be said that there is no likelihood of his jumping the bail again in order to evade the trial. Further, the present accused/applicant is also involved in case under MCOCA as well as four more murder cases.

8. Besides that, another important factor while granting bail to co-accused Pradeep was that he was in custody for past 10 years and no witness of prosecution was examined, whereas so far as the present accused/applicant is concerned, it is only because of his having absconded that the trial got stuck and in the meanwhile, the eye witness Suraj Bhan died.

9. Therefore, the present bail application and accompanying applications are dismissed.

10. Copy of this order be sent to the concerned Jail Superintendent for being informed to the accused/applicant.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 19, 2026/ry